

THE HIGH COURT OF ORISSA, CUTTACK

NOTIFICATION

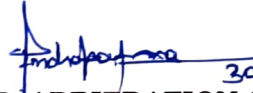
No.....665...../R Date...30.03.2017.....

In exercising the powers conferred under Rule-8 of the High Court of Orissa Arbitration Centre (Administrative Cost and Arbitrator's Fees) Rules, 2014 the Chief Justice of Orissa High Court in consultation with the Arbitration Committee has been pleased to amend the Rules as follows:

Insert the following below the existing Rule-7(B) as Rule-7(C) of the High Court of Orissa Arbitration Centre (Administrative Cost and Arbitrator's Fees) Rules, 2014.

Rule-7(C)- The parties to the proceeding paying administrative cost and the Counsel for the Union and State Governments shall be entitled to receive free copy of the order and order sheets.

By order


30.3.17

COORDINATOR, ARBITRATION CENTRE